

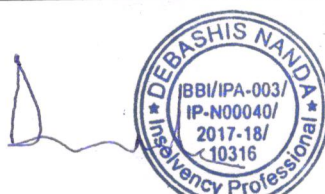
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS
OF
ADITI OIL EXTRACTION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Aditi Oil Extraction Private Limited
2.	Date of incorporation of corporate debtor	13/08/2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15326WB2007PTC117798
5.	Address of the registered office and principal office (if any) of corporate debtor	Diamond Chambers, Block III, Suite No. 6E 4C Chowringhee Lane Kolkata, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	24-10-2019 (Copy of the order received on 11-11-2019)
7.	Estimated date of closure of insolvency resolution process	21-04-2020 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Debashis Nanda IBBI Registration Number: IBBI/IPA-003/IP-N00040/2017-2018/10316
9.	Address and e-mail of the interim resolution professional, as registered with the Board	CS-14, C-Floor, Ansal Plaza, Vaishali Ghaziabad, Uttar Pradesh- 201010 Email id: dnanda.cma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CS-14, C-Floor, Ansal Plaza, Vaishali Ghaziabad, Uttar Pradesh- 201010 Email id: ip.aoepl@gmail.com
11.	Last date for submission of claims	25-11-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink : http://www.ibbi.gov.in/home/downloads Physical Address: CS-14, C-Floor, Ansal Plaza, Vaishali Ghaziabad, Uttar Pradesh, 201010

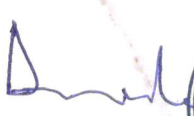



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **ADITI OIL EXTRACTION PRIVATE LIMITED on 24-10-2019.**

The creditors of **ADITI OIL EXTRACTION PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **25-11-2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof **by electronic means only**. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

(Debashis Nanda)

Interim Resolution Professional

IBBI Registration No. IBBI/PA-003/IP-N00040/2017-2018/10316

In the matter of ADITI OIL EXTRACTION PRIVATE LIMITED

Date: 13-11-2019

Place: New Delhi